

**Allocation of coal**

†1237. SHRI AJAY MAROO: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Limited has recently allocated 20 lakh tonnes of coal every year to the National Co-operative Consumers Federation of India Limited;

(b) whether such allocation has also been made to any other institution or federation;

(c) whether any proposal for allocation of coal to any other federation or co-operative is also pending with his Ministry;

(d) the number of industries whose applications are under consideration with the Coal India Limited for 'Coal linkage';

(e) the number of applications out of the above received from Jharkhand; and

(f) Government's policy regarding "Coal linkage"?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYANARAO): (a) and (b) Yes, Sir. Government has allotted 2.0 million tonnes of coal per annum to M/s National Co-operative Consumers Federation of India Limited, a Government body under the Ministry of Consumer Affairs and Public Distribution, on the recommendations of that Ministry. Besides, a quantity of 0.5 million tonnes of coal is to be supplied through a public sector agency viz., UP Food and Essential Commodities Corporation, as nominated by the Government of Uttar Pradesh for the brick units of the State in next three months. Further J&K Small Scale Industries Development Corporation Ltd. (A Govt. of J&K Enterprise) have also been allocated four rakes of coal on one time basis as special dispensation to meet the situation arising out of recent heavy snow fall in the State of Jammu & Kashmir. Government has further allotted 8000 tonnes of coal to Orissa Small Industries Corporation, a wholly owned public sector undertaking of Government of Orissa for the month of February and March, 2005.

(c) No, Sir.

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†Original notice of the question was received in Hindi.

(d) and (e) Coal India had been dealing with linkages to non-core sector consumers only which have since been dispensed with and as such applications pending if any, are not under consideration by Coal India Limited.

(f) Coal linkage in respect of core sector consumers is granted by an inter-Ministerial Standing Linkage Committee functioning under Ministry of Coal in consultation with concerned Central Ministries based on quantitative/qualitative requirement as projected by the industrial units, availability of coal and other transport logistics etc. Linkages for non-core sector, which earlier used to be granted by Non-Core sector linkage committee of Coal India Limited, however, has now been dispensed with in line with the Coal India Limited Board's decision in June, 2001.

### **Requirement of workers in collieries**

†1238. SHRI ISAM SINGH: Will the Minister of COAL be pleased to state:

(a) whether around 50,000 workers are working in collieries;

(b) whether there is a requirement of five lakh workers for optimum exploitation of collieries; and

(c) if so, Government's action plan in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYANARAO): (a) The strength of manpower in Coal India Limited and its Subsidiary companies is 4,72,253 as on 01-02-2005.

(b) and (c) No, Sir. According to the Tenth Five Year Plan document, the planned workforce of CIL and its Subsidiary companies by the end of 2006-07 will be 4,42,200.

### **Life insurance proposal for coal mine labourers**

†1239. SHRI ABU ASIMAZMI: Will the Minister of COAL be pleased to state:

(a) the total number of coal mines in the country;

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